



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/01354/2015

Date of Order: 23.09.2015.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. R. Bandyopadhyay, Administrative Member

Kartik Ch. Samanta
Vs.
Union of India & Ors. (Northern Rly.)

For the Applicant : Mr. SK Roy Karmakar, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:-

The applicant has been filed this OA seeking the following reliefs:

"8(I) The respondent be directed to pay the arrear pension as due and payable together with marketable interest by considering the representations of the applicant dated 13.5.2015 and 27.6.2015 and by directing the Railway Authorities to implement the office Memorandum number 4/30/2010 P & PW (D) dated 11.7.2013 and 28.10.2013 for revision of the pension of the applicant with effect from 01.01.2006.

(II) To pass an order/direction upon the respondent authority to consider the representation of the applicant dated May 13, 2015 & June 27, 2015 being Annexure A-10 to this application.

(III) To pass any other further order or orders, direction or directions as to this Hon'ble Tribunal may deem fit and proper.

(IV) The records be directed to produce for proper adjudication of the instant proceedings.

(V) Any other appropriate order or orders be passed as to your Lordships may deem fit and proper."

2. The applicant has sought for payment of unpaid retirement dues as also 1/3rd commuted pension in terms of Railway Board's Circular dated 31.07.2013. He made representation before the Divisional Railway Manager, Northern Railways dated 27.06.2015, which is pending for disposal. In the said representation the applicant has given the details of dues as he has claimed to be entitled to.

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3. In such view of the matter, without expressing any opinion on its merits we dispose of the OA with a direction upon the said authority i.e. Divisional Railway Manager, Northern Railway or any other competent authority to dispose of the applicant's representation with a personal hearing to the applicant, if required, within a period of 3 months from the date of communication of this order. In case the applicant is found entitled to any relief as he has claimed, the same shall be given within a further period of one month.

4. OA is accordingly disposed of. No costs.

(R. Bandyopadhyay)
Member (A)

(Bidisha Banerjee)
Member (J)

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